

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in CR No.213/2010 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file rejoinder affidavit, permission to
file addl. affidavit and office report)
IA Nos. 6-7 (appln. for exemption from filing OT and permission to file
Volume IV)
[FOR FINAL DISPOSAL]

Date: 02/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Ashok Desai, Sr. Adv.
Ms. R.S. Bobde, Adv.
Ms S. Walia Adv.
Ms. N. Bajpai, Adv for
M/S. Parekh & Co.

For Respondent(s) Mr. Amit Anand Tiwari, Adv.

UPON hearing counsel the Court made the following
O R D E R

List the matter for final disposal on a non-miscellaneous
day in the 1st of December, 2013 i.e. December 3, 2013.

|(Pardeep Kumar)
|Court Master

| |(Renu Diwan)
| |Court Master

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